

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1272 OF 2018 IN
DFR NO. 2741 OF 2018

Dated: 15th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:
GRIDCO Limited

.... **Appellant(s)**

Versus

M/s Vedanta Limited & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) :

Mr. R.K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent (s) :

Mr. Hemant Singh
Ms. Jyotsna Khatri for R-1

Mr. Rutwik Panda
Ms. Anshu Malik for R-6

ORDER

IA NO. 1272 of 2018

(For Condonation of Delay in Filing the Appeal)

The learned counsel, Mr. Hemant Singh and Mr. Rutwik Panda, accept notice on behalf of the Respondent No. 1 and 6 respectively.

Further, they pray for two weeks time to file their respective objection reply to the IA No. 1272 of 2018 filed by the Appellant for condonation of delay in filing the Appeal.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 and 6, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 and 6 are permitted to file their respective objection reply to the IA No. 1272 of 2018 filed by the Appellant for condonation of delay in filing the Appeal by 29.11.2018, after duly serving copy to the learned counsel appearing for the other parties.

List the matter on **03.12.2018**, as agreed by the learned counsel for the appearing parties.

(S. D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member